

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

D.A. 535/94

Wednesday, this the 13th day of April, 1994.

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

T Guruswamy

Chief Permanent Way Inspector(CTR),
Southern Railway, Coimbatore North.

.. Applicant

By Advocate Mr R Santhosh Kumar

Vs.

1 Union of India through the
General Manager, Southern Railway,
Park Town P.O., Madras-3.

2 The Chief Track Engineer,
Southern Railway, Headquarters Office,
Park Town P.O., Madras-3.

3 The Senior Divisional Engineer(Co-ordinating)
Southern Railway, Palghat Division,
Palghat.

4 Shri Mahesh Kumar,
Senior Divisional Engineer,
Southern Railway, Palghat. .. Respondents

By Advocate Mr Thomas Mathew Nellimootil.

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges Annexure A10 and A11, by
which he was asked to hand over certain articles belonging
to respondent Railways in his custody to one MS Nageswaran.

2 We have heard counsel for applicant at considerable
length on the 8th, 12th and to-day. Counsel would say that
the Railway Administration had been harassing applicant for
long years, and that this is only one of the instances of
harassment. He also submitted that applicant was likely to
be placed under suspension. Respondents have produced an
order placing applicant under suspension with effect from
22.3.94.

3 When an employee is suspended, he has no right to hold any property of his employer in his custody. Even when he remains in office, he has no right to insist that he should be allowed to possess certain articles. No legally enforceable right ensues to an employee, in the nature claimed. The plea put forward, borders on the fanciful.

4 Application is bereft of any semblance of merit. We dismiss the same. No costs.

Dated the 13th April, 1994.

PV Venkatakrishnan
PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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